

**GOVERNMENT OF INDIA  
MINISTRY OF MINORITY AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3814  
TO BE ANSWERED ON 09-08-2017**

**Strengthening existing Minorities**

3814 . SHRI E. T. MOHAMMED BASHEER:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government wish to take legal and administrative measures to strengthen existing minorities in the country; and
- (b) If, so, the details thereof?

**ANSWER**

**MINISTER OF STATE (I/C) IN THE MINISTRY OF MINORITY AFFAIRS  
(SHRI MUKHTAR ABBAS NAQVI)**

- (a) To (b) The Government has already taken action for strengthening the legal and administrative measures for six minority communities [viz, Muslims, Christians, Sikhs, Buddhists, Zoroastrians (Parsis) and Jains] notified by the Central Government under Section 2(c) of National Commission for Minorities Act, 1992. NCM has been set up to safeguard the interest of the minorities and to monitor the working of the safeguards provided in the Constitution and in laws enacted by Parliament and the State Legislatures.

For the welfare of the six notified minorities the Government is implementing several schemes/programmes for education empowerment, women empowerment, economic empowerment, skill development, including the Prime Minister's New 15 Point Programme.

The details of schemes/programmes implemented for the welfare of minorities and the decisions of Sachar Committee report as well as PM's New 15-PP and achievements thereto, are available on the website of the Ministry at [www.minorityaffairs.gov.in](http://www.minorityaffairs.gov.in).

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